



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SIXTH SESSION

THE KARNATAKA OFFICIAL LANGUAGE (AMENDMENT) BILL, 2020
(LA Bill No. 04 of 2020)

A Bill further to amend the Karnataka Official Language Act, 1963.

Whereas it is expedient further to amend the Karnataka Official Language Act, 1963. (Karnataka Act 26 of 1963) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy first year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Official Language (Amendment) Act, 2020

(2) It shall come into force at once.

2. Substitution of section 5A.- In the Karnataka Official Language Act, 1963, (Karnataka Act 26 of 1963) for section 5A, the following shall be substituted, namely:-

"5A. Authorised Kannada translation of Central and State Acts, Rules, Regulations etc.,—(1) A translation in Kannada Language published under the authority of the Governor in the Official Gazette of any Central Act or Ordinance promulgated by the President with respect to any of the matters enumerated in List III of the Seventh Schedule to the Constitution or of any State Act or of any Ordinance made by the Governor, shall be deemed to be authoritative text thereof in Kannada language.

(2) A translation in Kannada Language published under the authority of the State Government in the Official Gazette of any rules, regulations, bye-laws, scheme, order etc., issued by the State Government under the Constitution or under any Central Act or any State Act or any other law in force in the State, shall be deemed to be the authoritative text thereof in Kannada language."

STATEMENT OF OBJECTS AND REASONS

Section 5-A of the Karnataka Official Language Act,1963 (Karnataka Act 26 of 1963) requires publication of Kannada Translation of every order, rules, regulations or bye-laws with the approval of Honourable Governor. This is taking more time. Therefore, in or order to simplify the procedure, it is considered necessary to amend the said section and empower the State Government instead of the Governor to authorise Kannada Translation of every order, rules, regulations or bye-laws in public interest.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

J.C MADHU SWAMY

Minister for Law, Parliamentary Affairs and
Legislation and Minor Irrigation

M.K. Vishalakshi

Secretary (I/c)
Karnataka Legislative Assembly

ANNEXURE

The extract from the Karnataka Official Language Act, 1963**(Karnataka Act 26 of 1963)****XX****XX****XX**

5A. Authorized Kannada translation of Central and State Acts.—With effect from such date as the State Government may, by notification in the official Gazette, specify a translation in the Kannada language published under the authority of the Governor in the official Gazette,—

(i) of any Central Act or of any Ordinance promulgated by the President with respect to any of the matters enumerated in List III of the Seventh Schedule to the Constitution or of any State Act or of any Ordinance or rules made by the Governor; or

(ii) of any order, rule, regulation or bye-law issued by the State Government or other authority or officer of the State Government under the Constitution or under any Central Act or any State Act or any other law in force in the State, shall be deemed to be the authoritative text thereof in the Kannada language.

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